M/s Sandwell has submitted final DPR in the first week of March 2010 to HPC. The DPR has been submitted to Government of Assam on 31.3.2010 for scrutiny and acceptance. As per TEFR and draft DPR, the expected time for completion of the whole project/revival has been estimated to be 30 months.

Meanwhile, Government of Assam (GoA) has submitted the draft Terms of Reference (ToR) alongwith TEFR and Form-I for Environmental Clearance (EC) to Ministry of Environment & Forests (MoEF), New Delhi on 4.2.2010 for carrying out Rapid Environment Impact Assessment (REIA) study. Acceptance of ToR is likely to be considered in the next Expert Appraisal Committee (Industry), MoE&F meeting as per the chronological order of the receipt. REIA shall be arranged on acceptance of ToR by MoEF.

Status of Maharatna

4263. SHRI MOHD. ALI KHAN: WIII the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether some requests are pending with his Ministry for giving Maharatna status; and
- (b) if so, the details thereof in the Eleventh Plan?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Yes, Sir.

(b) The Department of Public Enterprises had received the proposals for grant of Maharatna status to four Central Public Sector Enterprises (CPSEs), namely (i) Indian Oil Corporation Limited, (ii) NTPC Limited, (iii) Oil & Natural Gas Corporation Limited and (iv) Steel Authority of India Limited. These proposals have already been recommended by the Inter-Ministerial Committee and are now being considered by the Apex Committee.

MoU with PSUs

4264. SHRI T.T.V. DHINAKARAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether concerned Ministries have entered into Memorandum of Understanding (MoU) with their Public Sector Undertakings (PSUs);
 - (b) if so, the details thereof; and
- (c) the action taken in case Memorandum of Understanding is not complied with by the PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Of a total of 254 Central Public Sector Enterprises (CPSEs), 203 CPSEs submitted draft Memorandum of Understanding (MoUs) for the

year 2010-11 to Department of Public Enterprises (DPE). DPE has arranged MoU negotiation meetings of the Task Force on MoU with CPSEs/ administrative Ministries and thereafter authenticated draft MoUs of all these CPSEs. 42 CPSEs were exempted from signing MoU for the year 2010-11 for the reasons of being Shell Companies, not in operation, winding up/ merger and Court cases.

(c) As per DPE O.M. No. 3 (13)/2006-DPE (MoU), date 9th January 2007, in case, CPSEs do not sign or delay in signing MoU, their performance will be rated as "Poor". As per DPE O.M. No. 3(13)/2006-DPE (MoU) date 20th August 2007, those CPSEs who do not submit self evaluation score based on audited data to DPE by 31st August are not eligible for MoU Excellence Award. As per DPE O.M. No. 2(70)/08-DPE (MoU), date 26th November 2008, no Performance Related Pay (PRP) will be eligible for the Central Public Sector Enterprises that do not enter into Memorandum of Understanding.

Funds to Andhra Pradesh under PEAIS

4265. SHRI PENUMALLI MADHU: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of funds given to Andhra Pradesh during the last three years, year-wise, under Panchayat Empowerment and Accountability Incentive Scheme (PEAIS);
- (b) whether it is a fact that the funds are given on the basis of ranks obtained by the respective States;
- (c) if so, whether Andhra Pradesh could not be given any fund in 2008-09 and 2009-10; and
 - (d) if so, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) to (d) Incentive amounts under Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) are given to States ranking high on a 'Devolution Index', which measures the extent to which each State has devolved powers to Panchayats, prepared by an independent expert agency.

The incentive amount given to Andhra Pradesh on the basis of its rank during the last three years is as follows:-

| Year | No. of States given incentive awards | Rank of Andhra Pradesh | Incentive Amount |
|---------|--------------------------------------|---------------------------|------------------|
| | | | |
| 2008-09 | 10 | 11 | Nil |
| 2009-10 | 6 | 8 | Nil |

During 2008-09 and 2009-10, Andhra Pradesh did not rank high enough to qualify for incentive under PEAIS.